

(2021) 06 SEBI CK 0116

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 173 Of 2020

Pumarth Commodities Pvt. Ltd

APPELLANT

Vs

National Commodity Derivatives Exchange Ltd

RESPONDENT

Date of Decision : 14-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0116

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Rajesh Khandelwal, Manish Chhangani, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. Two weeksâ?? time is allowed to the respondent to file reply. One week thereafter to the appellant to file rejoinder. Matter would be listed on 2nd

July, 2021 alongwith appeal nos.71, 104 and 122 of 2020.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.